

**JOINT /SELECT  
COMMITTEE REPORTS OF  
LEGISLATIVE ASSEMBLY -  
1949**

**The Hindu Marriages  
Validity Bill, 1948**

List of Reports of Select Committees presented  
to the Constituent Assembly of India  
(Legislative) in 1949.

S. No.	Short title of the Bill.	Date of presen- tation.	Date of publica- tion.
1.	The Banking Companies Bill, 1948.	1.2.49.	26.2.49.
2.	The Payment of Taxes (Transfer of Property) Bill, 1948.	10.2.49.	26.2.49.
3.	The Public Companies (Limita- tion of Dividends) Bill, 1949.	21.2.49.	16.4.49.
4.	The Chartered Accountants Bill, 1948.	1.3.49.	12.3.49.
5.	The Central Tea Board Bill, 1949.	1.3.49.	12.3.49.
6.	The Indian Penal Code and the Code of Criminal Procedure (Amendment) Bill, 1947.	21.3.49.	16.4.49.
7.	The Ajmer-Merwara Tenancy and Land Records Bill, 1948.	21.3.49.	16.4.49.
8.	The Indian Finance Bill, 1949.	25.3.49.	2.4.49.
9.	The Hindu Marriages Validity Bill, 1948.	25.3.49.	2.4.49.
10.	The Child Marriage Restraint (Amendment) Bill, 1947.	25.3.49.	2.4.49
11.	The Estate Duty Bill, 1948. (FINAL REPORT)	31.3.49.	16.4.49
12.	The Indian Railways (Amendment) Bill, 1949.	28.11.49.	3.12.49
13.	<i>The Indian Judicial Procedure Bill, 1948</i>	<i>28.11.49</i>	<i>3.12.49</i>
14.	The Delhi Road Transport Authority Bill, 1949.	12.12.49.	24.12.49
15.	The Taxation Laws (Extension to Merged States and Amendment) Bill, 1949.	16.12.49.	24.12.49

**CONSTITUENT ASSEMBLY OF INDIA (LEGISLATIVE).**

**REPORT OF THE SELECT COMMITTEE ON THE HINDU  
MARRIAGES VALIDITY BILL, 1948.**

We, the undersigned, members of the Select Committee to which the Bill to provide that marriages between Hindus, Sikhs, Jains and their different castes and sub-castes are valid, was referred, have considered the Bill, and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

*Clause 2.*—We have provided that the provisions of this Bill should be applicable to Acceding States also, as in our opinion, there is no justification for confining its application to the Provinces of India.

*Clause 3.*—Apart from drafting changes, this clause is substantially a reproduction of the provisions contained in clause 3 of the original Bill.

2. The Bill was published in Part V of the Gazette of India, dated 6th March, 1948.

3. We think that the Bill has not been so altered as to require circulation under rule 49(5) of the Rules of Procedure and Conduct of Business, and we recommend that it be passed as now amended.

TEK CHAND.

G. DURGABAI.

RANBIR SINGH.

R. N. GOENKA.

ACHINT RAM.

DESHBANDHU GUPTA.

HUKAM SINGH.

\*M. A. AYYANGAR.

GURMUKH SINGH MUSAFIR

A. MASCARENE.

THAKUR DAS BHARGAVA.

MAHAVIR TYAGI.

NEW DELHI;

The 25th March, 1949.

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\*Subject to a minute of dissent.

## MINUTE OF DISSENT

This Bill need not be given retrospective operation as it may disturb succession to property which has already taken place.

2. Marriage must be defined for the purpose of this Bill, otherwise the Bill will prove infructuous.

M: A. AYYANGAR.

NEW DELHI;

*The 25th March, 1949.*

(AS AMENDED BY THE SELECT COMMITTEE)

(Words underlined or sidelined indicate the amendments suggested by the Committee.)

A

BILL.

*to provide for the validity of marriages between Hindus, Sikhs and Jains and their different castes, sub-castes and sects.*

WHEREAS it is expedient to provide that marriages between Hindus, Sikhs and Jains and their different castes, sub-castes and sects are valid;

It is hereby enacted as follows:—

**1. Short title and extent.**—(1) This Act may be called the Hindu Marriages Validity Act, 1949.

(2) It extends to all the Provinces of India, and also to every Acceding State to the extent to which the Dominion Legislature has power to make laws for that State with respect to the matters dealt with in this Act.

**2. Definition.**—In this Act, the word "Hindus" includes persons professing the Sikh or Jaina religion.

**3. Validity of marriages between Hindus.**—Notwithstanding anything contained in any other law for the time being in force or in any text, rule or interpretation of Hindu law or in any custom or usage, no marriage between Hindus shall be deemed to be invalid or ever to have been invalid by reason only of the fact that the parties thereto belonged to different religions, castes, sub-castes or sects.

THE CONSTITUENT ASSEMBLY OF INDIA (LEGISLATIVE)

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A

BILL

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and Jains and their different castes, sub-castes and sects.

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*(As amended by the Select Committee)*